

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 207  
CP No. 12/241-242/JPR/2020  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Mr. Rajeev Bhatnagar**

...Petitioner

**Versus**

**M/s Green Suraksha Technology Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Pragya Kumari, Adv.  
For the Respondent : Raunak Dixit, Adv.

**ORDER**

Heard Ms. Pragya Kumari, Adv. appearing on behalf of the Petitioner. Mr. Raunak Dixit, Adv. appearing on behalf of the Respondent No. 2 & 3. There is no representation on behalf of the Respondent No. 4 & 5. Rejoinder has not been filed despite ample opportunities given to the Petitioner. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel, failing which, right to rejoinder will be forfeited. List the matter on 25.04.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

March 28, 2024